Sixth Lok Sabha VIII Session (09/07/1979 to 16/07/1979)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 9, 1979/Asadha 18, 1901 (Saka)

No. 261

11 A.M.

1. Oath or Affirmation

The following Members made and subscribed the oath and took their seats in the House:—

- (1) Shri Ravinandan Singh
- (2) Shri S. Singaravadivel
- (3) Shri K. Murugaiyan

2. Obituary References

The Speaker made references to the passing away of Shri K. Raghuramaiah and Shri Annasaheb Magar who were sitting Members of Lok Sabha; Shri B. S. Murthy who was a Membr of First, Second, Third, Fourth and Fifth Lok Sabha; Shrimati Sangam Laxmibai who was a Member of the Second, Third and Fourth Lok Sabha and Shri Joachim Alva who was a Member of the Provisional Parliament and First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

3. Starred Questions

Starred Questions Nos. 1—4 were orally answered. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—96, 98—146 and 149—200 were laid on the Table.

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5. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri Samar Mukherjee regarding "failure to handle the problems and demands of the CRP and CISF personnel timely and effectively".

Shri Samar Mukherjee then asked for leave of the House to the moving of the motion. The Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

6. Question of Privilege

(1) The Speaker gave his consent to the raising of a question of privilege given notice of by Sarvashri Mohd. Shafi Qureshi Vayalar Ravi, Jyotirmoy Bosu, Arjun Singh Bhadoria and others against Shri J. R. D. Tata, former Chairman, Air India, regarding certain remarks made by him in a Press interview to the PTI as reported in newspapers on the 29th May, 1979 about the Committee on Public Undertakings of Lok Sabha.

Shri Mohd. Shafi Qureshi then asked for leave of the House to raise a question of privilege. No objection to leave being granted was taken.

The matter was referred to the Committee of Privileges.

(2) The Speaker gave his consent to the raising of a question of privilege given notice of by Shri Vayalar Ravi against the Editor, Printer and Publisher of *India Today* for publishing in its issue of 16th May, 1979, an alleged malicious report to malign the Committee on Public Undertakings and Parliament.

Shri Vayalar Ravi then asked for leave of the House to raise a question of privilege. No objection to leave being granted was taken.

The matter was referred to the Committee of Privileges.

7. Papers laid on the table

The following papers were laid on the Table:-

(1) A copy of the Annual Accounts (Hindi* version) of the North Eastern Hill University, Shillong for the year 1975-76 together with the Audit Report thereon.

^{*}English version of the Accounts was laid on the Table on the 17th May, 1979.

- (2) (i) A copy of the Annual Report (Hindi** version) of the University of Hyderabad for the period January, 1977 to June, 1978.
- (ii) A copy of the Review** (Hindi version) by the Government on the working of the University of Hyderabad for the period January, 1977 to June, 1978.
- (3) A copy of the Certified Accounts (Hindi*** version) of the Indian Institute of Technology, Bombay, for the year 1977-78 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961.
- (4) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
 - (i) The Reserve Bank of India (Maintenance of Services) Ordinance, 1979 (No. 4 of 1979) promulgated by the President on the 4th July, 1979.
 - (ii) The Additional Emoluments (Compulsory Deposit) Amendment Ordinance, 1979 (No. 5 of 1979) promulgated by the President on the 4th July, 1979.
- (5) A copy of the Indian Telegraph (Fifth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 315(E) in Gazette of India dated the 18th May, 1979, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 293 (E) to 302 (E) published in Gazette of India dated the 10th May, 1979 together with an explanatory memorandum regarding exemptions from auxiliary duties of Customs.
 - (ii) G.S.R 313(E) published in Gazette of India dated the 16th May, 1979 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice versa.

^{**}English version of the Annual Report and Review was laid on the Table on the 26th March, 1979.

^{***}English version of the Accounts was laid on the Table on the 14th May, 1979.

- (iii) G.S.R. 351 (E) published in Gazette of India dated the 5th June, 1979 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroner into Indian currency or vice-versa.
- (iv) G.S.R. 377(E) published in Gazette of India dated the 16th June, 1979 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice versa, in supersession of the rate fixed under Notification No. G.S.R. 313(E) dated the 16th May, 1979.
- (v) G.S.R. 393 (E) published in Gazette of India dated the 23rd June, 1979 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa in supersession of the rate fixed under Notification No. G.S.R. 377 (E) dated the 16th June, 1979.
- (7) A copy of Notification No. G.S.R. 317(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 1979 together with an explanatory memorandum regarding exemption of certain energy foods meant for free distribution from Central Excise Duty, issued under the Central Excise Rules, 1944.
- (8) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1977-78, Union Government (Civil) Revenue Receipts—Volume II—Direct Taxes.
 - (ii) Report of the Comptroller and Auditor General of India for the year 1977-78, Union Government (Railways).
- (9) A copy of Appropriation Accounts, Railways, for 1977-78.

 Part I—Review (Hindi and English versions).
- (10) A copy of Appropriation Accounts, Railways, for 1977-78.

 Part II—Detailed Appropriation Accounts (Hindi and English versions).
- (11) A copy of Block Accounts (including Capital statements comprising the Lean Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1977-78 (Hindi and English versions).

- (12) (i) A copy of the Report of the Committee on Controls and Subsidies along with volumes containing Annexes and Appendix to the report.
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the documents mentioned at (i) above.

8. Report of Committee of Privileges

Secretary laid on the Table the Fifth Report of the Committee of Privileges which was presented by the Chairman, Committee of Privileges, to the Speaker on the 31st May, 1979.

9. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri B. P. Kadam
- (2) Shrimati Parvathi Krishnan
- (3) Dr. V. A. Seyid Muhammad
- (4) Shri Jagannath Sharma
- (5) Shri N. K. Shejwalkar
- (6) Shri M. Satyanarayan Rao

10. Statement by Minister

The Minister of Agriculture and Irrigation made a statement regarding recent cyclone in Andhra Pradesh and Tamil Nadu and the relief measures taken.

11. Matters Under Rule 377

- (1) Shri Shambhu Nath Chaturvedi raised a matter regarding reported shortage of postal stationery and-stomps in Agra district and refusal by banks in Agra to accept currency notes of lower denominations causing inconvenience to the public.
- (2) Shri Keshavrao Dhondge raised a matter regarding famine conditions in rural areas of the country because of delay of monsoon.

12. *Statement by Prime Minister

The Prime Minister made a statement on his recent visit to the USSR and some East European countries. The Prime Minister also laid on the Table a copy each of Joint Statement issued at the end of his visit to the Soviet Union and Joint Communiques issued at the conclusion of his visit to Poland, Czechoslovakia and Yugoslavia.

^{*}At 2.03 P.M.

13. GOVERNMENT BILL—UNDER CONSIDERATION

The Lokpal Bill, 1977, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 17th May, 1979, continued.

The following Members took part in the debate:-

- (1) Shri Durga Chand
- (2) Shri P. Venkatasubbaiah

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

- (3) Shri Narendra P. Nathwani
- (4) Dr. V. A. Seyid Muhammad
- (5) Shri Shambhu Nath Chaturvedi
- (6) Shri Vijaykumar N. Patil
- (7) Shri Somnath Chatterjee
- (8) Shri Iaxmi Narain Nayak
- (9) Shri Y. P. Shastri (Speech unfinished).

The discussion was interrupted by Adjournment Motion.

14. ADJOURNMENT MOTION

At 4 P.M. Shri Samar Mukherjee moved the following motion:—
"That the House do now adjourn".

The following Members took part in the debate:-

- (1) Shri Sougata Roy
- (2) Prof. Samar Guha
- (3) Shri C. M. Stephen
- (4) Dr. Subramanian Swamy
- (5) Shri Gauri Shankar Rai
- (6) Shri M. N. Govindan Nair
- (7) Shri Asoke Krishna Dutt
- (8) Shri Ugrasen
- (9) Shri Raj Narain
- (10) Shri A. Bala Pajanor
- (11) Shri Ramji Lal Suman
- (12) Shri G. M. Banatwalla
- (13) Shri H. M. Patel

Shri Samar Mukherjee replied to the debate.

On the motion the House divided, Ayes *75; Noes *192. The motion was accordingly negatived.

^{*} Subject to correction.

15. GOVERNMENT BILL-UNDER CONSIDERATION

The Lokpal Bill, 1977, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 17th May, 1979, was resumed.

Shri Y. P. Shastri continued his speech. His speech was not concluded.

The discussion on the Bill was not concluded. 7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th July, 1979).

AVTAR SINGH RIKHY, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, July 10, 1979 Asadha 19, 1901 (Saka)

No. 262

11 A.M.

1. Starred Questions

Starred Questions Nos. 22—24, 26—28, 30 and 37 were orally answered. Replies to Starred Questions Nos. 21, 29, 31—36 and 38—40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—212, 214—220 and 222—400 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Budget Estimates (Hindi version) % of the Damodar Valley Corporation for the year 1979-80, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (2) A copy of Notification No. S.O. 258(E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1979 requiring the use of all categories of steel to conform to conditions governing their acquisition with a view to checking misutilisation, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954:—
 - (i) The High Court Judges Travelling Allowance (Amendment) Rules, 1979, published in Notification No. G.S.R. 502 in Gazette of India dated the 7th April, 1979.

[%] English version of the document was laid on the Table on the 15th May, 1979.

- (ii) The High Court Judges (Amendment) Rules, 1979, published in Notification No. G.S.R. 562 in Gazette of India dated the 21st April, 1979.
- (4) A copy of Notification No. S.O. 323(E) (Hindi and English versions) published in Gazette of India dated the 30th May, 1979 regarding establishment of Special Courts, under section 13 of the Special Courts Act, 1979.
- (5) A copy of the Cost Accounting Records (Tractors) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 660 in Gazette of India dated the 12th May, 1979, under sub-section (3) of section 642 of the Companies Act. 1956.
- (6) A statement (Hindi and English versions) indicating the result of market loans floated by the Central Government in May and July, 1979.
- (7) A copy each of Notification Nos. G.S.R. 388(E) and 390(E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 1979 regarding issue of 7-Year National Rural Development Bonds.

4. Assent to Bills

- (i) Secretary laid on the Table following three Bills passed by the houses of Parliament during the last session and assented to:—
 - (1) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1979.
 - (2) The Union Duties of Excise (Distribution) Bill, 1979.
 - (3) The Goa, Daman and Diu Appropriation (Second Vote on Account) Bill, 1979.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Estate Duty (Distribution) Amendment Bill, 1979.
 - (2) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1979.
 - (3) The Kosangas Company (Acquisition of Undertaking) Bill, 1979.
 - (4) The Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Bill, 1979.

- (5) The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Bill, 1979.
- (6) The Haryana and Uttar Pradesh (Alteration of Boundaries) Bill, 1979.

5. Motion of No-confidence in the Council of Ministers

The Speaker asked those Members who were in favour of leave being granted to Shri Y. B. Chavan to make a motion of Noconfidence in the Council of Ministers to rise in their places. As not less than fifty Members rose, the Speaker declared that leave was granted and the motion would be taken up on the 11th July, 1979.

6. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Home Affairs to the reported serious political crisis developing in Mizoram and the decision of the Government to ban Mizo National Front and arrest its leaders.

The Ministerof Home Affairs made a statement in regard thereto.

7. Motion

Dr. Bapu Kaldate moved the following motion:-

"That this House recommends to Rajya Sabha that they do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1980 in the vacancy caused by the resignation of Dr. Rafiq Zakaria from the Committee on the 18th May, 1979 and communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

8. Matters under Rule 377

- (1) Shri Surendra Bikram raised a matter regarding need to establish paper industries in certain parts of Uttar Pradesh.
- (2) Prof. Samar Guha raised a matter regarding reported panic among the people due to possibility of Skylab fall-out.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Jyotirmoy Bosu raised a matter regarding lock-out by the management of M//s. Bennet Coleman and Company, publishers of Times of India publications.
- (4) Shri Sougata Roy raised a matter regarding the National Instruments Limited, Calcutta.

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- (5) Shri C. N. Visvanathan raised a matter regarding reported failure of air traffic control at Nagpur airport.
- (6) Shri Kalvan Jain raised a matter regarding reported possibility of strike by the workers of Mills under the National Textile Corporation at Indore and other places in Madhya Pradesh.
- (7) Shri Ahmed Hussain raised a matter regarding the reported removal of names from the Voters' List in the Mangaldoi constituency in Assam.

9. Government Bill-Under Consideration

The Lokpal Bill, 1977, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 17th May, 1979, continued.

The following Members took part in the debate:—

- (1) Shri Y. P. Shastri
- (2) Shri V. Arunachalam alias Aladi Arung
- (3) Shri Govind Ram Miri
- (4) Shri M. N. Govindan Nair
- (5) Shri Yashwant Borole
- (6) Shri O. V. Alagesan
- (7) Shri Hari Vishnu Kamath
- (8) Shri Chitta Basu
- (9) Shri Kanwar Lal Gupta
- (10) Shri P. K. Deo
- (11) Shri Jagannath Rao
- (12) Shri Gev. M. Awari
- (13) Shri B. P. Mandal
- (14) Prof. P. G. Mavalankar
- (15) Chowdhry Balbir Singh (Speech unfinished).

The discussion was not concluded.

*10. Leader of Opposition in Lok Sabha

The Speaker stated that he had received request for change of official Leader of the Opposition. In view of the changed circumstances he had consulted Shri C. M. Stephen who had no objection to Shri Y. B. Chavan being designated as the new Leader of the Opposition. The Speaker announced that he was designating Shri Y. B. Chavan as the Leader of the Opposition.

6 P.M.

(I.ok Sabha adjourned till 11 A.M. on Wednesday, the 11th July, 1979).

> AVTAR SINGH RIKHY, Secretary.

^{*}At 4.05 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, July 11, 1979 Asadha 20, 1901 (Saka)

No. 263

11.02 A.M.

1. Started Questions

Starred Questions Nos. 42—48 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 401—405, 407—411, 413—517, 519—550, 552—572 and 574—580 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (iii) A statement (Hindi and English versions) regarding Review on the Accounts of Khadi and Village Industries Commission, Bombay, for the year 1977-78.
- (2) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1976-77 along with the Audited Accounts.
- (3) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1977-78 along with the Audited Accounts.

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- (4) A copy of the Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 296(E) in Gazette of India dated the 22nd May, 1979, under sub-section (3) of section 31 of the Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Act, 1978.
- (5) A copy of the Jute Textiles (Control) Amendment Order, 1979 (Hindi and English versions) published in Notification No. S.O. 336(E) in Gazette of India dated the 6th June, 1979, under sub-section (6) of section 3 of the Essential Commodities Act. 1955.
- (6) A copy of the Arms (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 694 in Gazette of India dated the 19th May, 1979, under sub-section (3) of section 44 of the Arms Act, 1959.
 - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1979, published in Notification No. G.S.R. 289(E) in Gazette of India dated the 10th May, 1979.
 - (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1979, published in Notification No. G.S.R. 290(E) in Gazette of India dated the 10th May, 1979.
- (iii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1979, published in Notification No. G.S.R. 291(E) in Gazette of India dated the 10th May, 1979.
 - (iv) The All India Services (Medical Attendance) Rules, 1979. published in Notification No. G.S.R. 713 in Gazette of India dated the 26th May, 1979.
 - (v) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1979, published in Notification No. G.S.R. 770 in Gazette of India dated the 9th June, 1979.
- (vi) The Indian Administrative Service (Pay) Third Amendment Rules, 1979, published in Notification No. G.S.R. 771 in Gazette of India dated the 9th June, 1979.
- (vii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1979, published in Notification No. G.S.R. 812 in Gazette of India dated the 16th June, 1979.

- (viii) The Indian Police Service (Pay) Fourth Amendment Rules, 1979, published in Notification No. G.S.R. 386(E) in Gazette of India dated the 20th June, 1979.
 - (8) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - 1. (i) Review (Hindi and English versions) by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1977-78.
 - (ii) Annual Report (Hindi and English versions) of the Jute Corporation of India Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - 2. (i) Annual Reports (Hindi and English versions) of the Nine Subsidiary Corporations of the National Textile Corporation Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report (*Hindi version) of the National Textile Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Reports of Committee on Private Members' Bills and Resolutions

Shri B. C. Kamble presented the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.

5. Motion regarding Report of Joint Committee-extension of time

Chaudhury Brahm Prakash moved the following motion:—

"That this House do further extend up to the last day of the Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State."

The motion was adopted in the following amended form:-

"That this House do further extend up to the last day of the first week of Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State."

^{*}English version of the Report and Review (both in Hindi and English) were laid on the Table on the 22nd December, 1978.

6. Government Bill-Introduced

The Union Duties of Excise (Electricity) Distribution Bill, 1979.

7. Statement by Prime Minister

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The Prime Minister made a statement indicating the latest information about Skylab.

8. Announcement by Speaker

The Speaker informed the House of the following recommendations made at the meeting he had with Leaders of Parties and Groups on the 10th July, 1979:—

- (1) Fifteen hours might be allotted for discussion on the Motion of No-confidence in the Council of Ministers to be moved by Shri Y. B. Chavan.
- (2) Discussion on the motion might be taken up immediately after Question Hour on Wednesday, the 11th July, 1979.
- (3) Lunch hour would continue to be observed during the days of discussion on the motion.
- (4) As far as possible, the House might adjourn at the scheduled hour at 6 P.M.
- (5) Neither Calling Attention nor Short Notice Questions need be put down during the days of discussion on the motion.

The House agreed.

9 Motion of No-confidence in the Council of Ministers

Shri Y. B. Chavan moved the following motion:-

"That this House expresses its want of confidence in the Council of Ministers".

The following Members took part in the debate:-

- (1) Shri Gauri Shankar Rai
- (2) Shri C. M. Stephen

 (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)
- (3) Shri Kanwar Lal Gupta
- (4) Shri Kalayan Jain
- (5) Shri Dilip Chakravarty

- (6) Shri Samar Mukherjee
- (7) Dr. Murli Manohar Joshi
- (8) Shri V. P. Naik
- (9) Dr. Ramji Singh
- (10) Shri Nirmal Chandra Jain

The discussion was not concluded.

10. Half-an-hour Discussion

Shri Shambhu Nath Chaturvedi raised a half-an-hour discussion on the points arising out of the answer given on 30th April, 1979 to Unstarred Question No. 9125 regarding "Premature Collapse of Chambal Bridge".

Shri Sikandar Bakht replied to the discussion.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th July, 1979)

AVTAR SINGH RIKHY, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 12, 1979/Asadha 21, 1901 (Saka)

No. 264

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 61, 62, 64, 66 and 68 were orally answed. Starred Question No. 63 was postponed to 19-7-79. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 581, 583—713 and 715—756 were laid on the Table.

A statement by the Minister of State in the Ministry of Railways correcting the reply given on 17th May, 1979 to Unstarred Question No. 11162 regarding Flood Advance was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act. 1967:—
 - (i) The Passports (Fifth Amendment) Rules, 1979, published in Notification No. G.S.R. 280(E) in Gazette of India dated the 1st May, 1979.
 - (ii) The Passports (Sixth Amendment) Rules, 1979, published in Notification No. G.S.R. 288(E) in Gazette of India dated the 9th May, 1979.

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- (iii) The Passports (Seventh Amendment) Rules, 1979, published in Notification No. G.S.R. 335(E) in Gazette of India dated the 1st June, 1979.
- (2) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the causes and circumstances attending the accident at Silewara Colliery in Nagpur district of Maharashtra on the 18th November, 1975.
- (3) A copy of the Agreement (Hindi and English versions) entered into between the Central Government and the State Government of Kerala on the 28th March. 1979 in relation to the development or maintenance of the whole or any part of the National Highway situated within the State under section 10 of the National Highway Act, 1956.
- (4) A copy of Notification No. S.O. 340(E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1979 declaring certain railway stations as "Notified Stations' for the purpose of removal of good without delay, issued under section 56(B) of the Indian Railway Act, 1890.

4. Motion for Election to Committee

Shri Chand Ram moved the following motion:-

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

5. Motion regarding report of Joint Committee-Extension of Time

Shri Satyendra Narayan Sinha moved the following motion:-

"That this House do extend upto the last day of the first week of the Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto."

The motion was adopted.

6. Motion of No-Confidence in the Council of Ministers

Discussion on the following motion moved by Shri Y. B. Chavan on the 11th July, 1979, continued:—

"That this House expresses its want of confidence in the Council of Ministers".

The following Members took part in the debate:-

- (1) Shri Nirmal Chandra Jain
- (2) Shri Raj Narain
- (3) Shri Ugrasen

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

- (4) Shri Vasant Sathe
- (5) Shri B. P. Mandal
- (6) Shri Amrit Nahata
- (7) Shri Asoke Krishna Dutt
- (8) Shri P. A. Sangma
- (9) Shri A. R. Badri Narayan
- (10) Shri Yadvendra Dutt
- (11) Shri C. Subramaniam
- (12) Shri George Fernandes
- (13) Shrimati Mohsina Kidwai
- (14) Shri Chandra Shekhar Singh

The discussion was not concluded.

*7. Statement by Minister

The Minister of Works and Housing and Supply and Rehabilitation made a statement regarding disruption in the drinking water supply in most parts of Delhi and New Delhi.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th July, 1979).

AVTAR SINGH RIKHY, Secretary.

^{*}At 2.38 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 13, 1979 Asadha 22, 1901 (Saka)

No. 265

11.02 A.M.

1. Adjournment of the House

At 11.16 A.M*., the Speaker adjourned the House for half-anhour.

(Lok Sabha re-assembled at 11.49 A.M.)

2. Statement by Minister

The Minister of Works and Housing and Supply and Rehabilitation made a statement regarding disruption in the drinking water supply in Delhi and New Delhi.

3. Starred Questions

Replies to Starred Questions Nos. 81-99 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 757—767 and 769—956 were laid on the Table.

12.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th July, 1979).

AVTAR SINGH RIKHY,

Secretary.

^{*}Some points were raised regarding disruption in the drinking water supply in Delhi and New Delhi.

BULLETIN-PART 1

[Brief Record of Proceedings]

Monday, July 16, 1979/Asadha 25, 1901 (Saka)

No. 266

11 A.M.

Papers laid on the Table

Secretary laid on the Table a copy each of the following:-

- (1) Letter dated the 15th July, 1979 from the Prime Minister to the President tendering his own resignation and that of his Council of Ministers.
 - (2) Letter dated the 15th July, 1979 from the President to the Prime Minister accepting his resignation and the resignations of his colleagues from the Council of Ministers and requesting him to continue in Office till a new Government is formed.

(Lok Sabha adjourned sine die at 11.05 A.M.)

AVTAR SINGH RIKHY,

Secretary.